

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 638 of 2009

(Arising out of Order-in-Original No. 12/2009-ST dated 23/04/2009
passed by CCE,C&ST, Cochin)

State Bank Of Travancore

Treasury Branch Collectorate Building
Kottayam - 686002
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Cochin-**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

AND

Service Tax Appeal No. 614 of 2009

(Arising out of Order-in-Original No. 12/2009-ST dated 23/04/2009
passed by CCE,C&ST, Cochin)

**Commissioner of Central Excise,
Customs and Service Tax Cochin-**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Appellant(s)

VERSUS

State Bank Of Travancore

Treasury Branch Collectorate Building
Kottayam - 686002
KERALA

Respondent(s)

APPEARANCE:

Shri T.T. BIJU , Advocate for the assessee-appellant
Smt. C.V. Savitha, Superintendent(AR) for the Revenue.

CORAM:

HON'BLE MR. RAMESH NAIR, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20128, 20129 / 2022

Date of Hearing: 31/03/2022

Date of Decision: 31/03/2022

Per : RAMESH NAIR

When the matter was called, Shri T.T. Biju, learned counsel appearing for the assessee-appellant submits that they have availed the benefit of SVLDRS, 2019 and filed relevant SVLDRS Form-4. Accordingly, the case stands settled under the SVLDRS, 2019. Thus, the appeal filed by the assessee is dismissed as deemed to have been withdrawn. Consequently, the appeal filed by the Revenue against the same impugned order gets disposed of.

(Dictated and pronounced in open court on **31/03/2022**)

**(RAMESH NAIR)
JUDICIAL MEMBER**

**(P. ANJANI KUMAR)
TECHNICAL MEMBER**